



**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-37/2013/ 1393 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. K. Sharma,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 5<sup>th</sup> March, 2020.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No.DJ(G) 1823/2020 ,dtd. 03.03.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted 3 (three) days casual leave on 11.03.2020, 12.03.2020 and 13.03.2020 along with station leave permission, with your official vehicle, at your own cost, from the late afternoon of 07.03.2020 (after completion of Court works), till the morning of 16.03.2020, as prayed for. The Addl. District and Sessions Judge, Golaghat and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

*sdl-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-37/2013/ 1394 /A dated 5.3.2020

Copy forwarded for information to:

- ✓ 1. The System Analyst, Gauhati High Court.

*62*  
*05/4/2020*

**JT. REGISTRAR (VIGILANCE)**

*Rolan*